

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.122 OF 2002

IN

ORIGINAL APPLICATION NO.711 OF 1999
ALLAHABAD THIS THE 29TH DAY OF NOVEMBER,2004

HON'BLE MR. M. P. SINGH, VICE-CHAIRMAN
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Prabhu, Son of Chhadilal,
R/o 146-G/406 M-alakraj,
Rambagh, Allahabad.

.....Petitioner

(By Advocate Sri U.P. Singh)

Versus

1. Pradeep Kumar Gupta,
Chief Personnel Officer,
North Eastern Railway,
Gorakhpur.
2. S.N. Sahu, Assistant Engineer,
North Eastern Railway,
Varanasi.
3. Pradeep Kumar, Assistant Section Engineer,
(Works) North Eastern Railway,
Allahabad. City.
4. M.L. Lar, A.P.O.(Sakadhi),
N.E.R. Varanasi.
5. C.P. Verma, Divisional Railway Manager,
North Eastern Railway, Varanasi.

.....Respondents

(By Advocate Shri D.C. Saxena)

O_R_D_E_R_

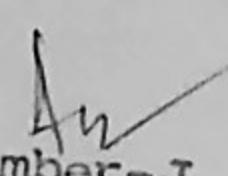
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

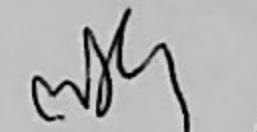
By order dated 08.10.2004, the respondents
were directed to enter the name of applicant in the
Live Casual Register within a month from that date.

XW

Learned counsel for the respondents has filed Supplementary counter affidavit today in the court alongwith annexure SCA-1 which is taken on record. We have gone through the Supplementary Counter affidavit and Annexure SCA-1 which clearly mentions that the name of the applicant has been entered in the Live Casual Register under intimation to the applicant.

2. In view of the statement made by the respondent's counsel, the above contempt petition is dismissed. Notices are discharged.


Member-J


Vice-Chairman

/ns/